

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 59/2017 in T.P. No. 42/NCLT/AHM/2017
T.P. No. 42/NCLT/AHM/2017 (New)**
Gujarat High Court C.P No. 295/2016 with C.A. No. 121/2016(old)

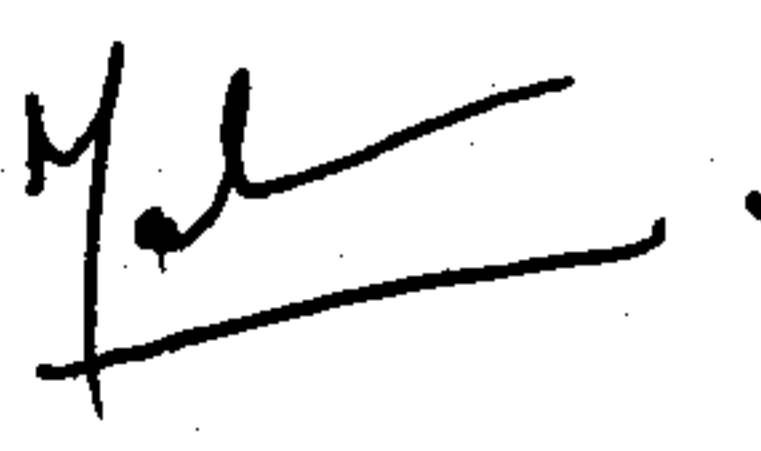
Coram:

**Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.10.2017**

Name of the Company: Chaitri Construction Pvt Ltd.

Section of the Companies Act: Section 391-394 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MS. NATASHA SUTARIA THAKKAR AND PAHWA ADVOCATES	ADV.		
2.				

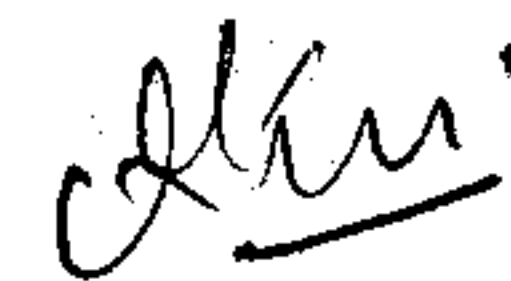
ORDER

Learned Advocate Ms. Natasha Sutaria present for Original Petitioner.

The petitioner has filed the resolution of the board of Directors of Chaitri Construction Pvt Ltd held on 04.09.2017 and resolution of the board of Directors of Leo Coats (India) Pvt Ltd held on 05.09.2017 keep the resolution on record (Original).

At request of Learned Counsel for Petitioner.

List the matter on 11.10.2017.



**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 4th day of October, 2017.